

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4060 of 2020

Mukesh Kumar Pandey Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Umesh Kumar Choubey, Advocate

For the Opposite Party : Mr. Vir Vijay Pradhan, A.P.P.

3/29.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Chatra Sadar P.S. Case No. 372 of 2019 corresponding to G. R. No. 252 of 2020.

It has been alleged that the extremists had abducted the informant and two other labourers and the informant was forced to reveal the amount of tender. An extortion money of Rs. Twenty lacs was demanded and the abducted persons were subsequently released after giving threats that the money demanded should be sent to the extremists. The petitioner seems to have been implicated on the confession of Binod Bhuiyan @ Moon Gope @ Avinash Jee and is in custody since 05.12.2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Chatra in connection with Chatra Sadar P.S. Case No. 372 of 2019 corresponding to G. R. No. 252 of 2020.

(Rongon Mukhopadhyay, J)